

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:183

ANSWERED ON:18.12.2013

FAST TRACK COURTS

Mahajan Smt. Sumitra;Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the aims and objectives envisaged under the scheme of Fast Track Courts (FTCs) and the funds released since its inception, year/State-wise;
- (b) the number of Fast Track Courts constituted under the scheme and the number of cases disposed of by them State-wise;
- (c) whether some States have been providing support to FTCs from their own resources ever since the central support was discontinued and if so, the details thereof, State- wise, including Gujarat;
- (d) whether the Government proposes to reimburse the States in this regard and if so the details thereof and if not, the reasons therefor; and
- (e) whether there is any proposal to re-establish the system of Fast Track Courts in the country and if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a)to(e): A Statement is laid on the Table of the House.

Statement referred to in reply of parts (a) to (e) of Lok Sabha Starred Question No. 183 for 18-12-2013 regarding Fast Track Courts

(a): Setting up of subordinate courts is the responsibility of the State Governments under the Constitution of India. Fast Track Courts (FTCs) are set-up by the State Government in consultation with the respective High Court. Fast Track Courts (FTCs) were set-up to handle long pending cases on the recommendation of Eleventh Finance Commission (EFC) and grants were provided to States for FTCs for the eleven year period from 2000-01 to 2010-11. State-wise statement indicating the grants released to States is enclosed at Annex-I.

(b): The scheme of grants to States for FTCs was continued upto 31.03.2011. A statement indicating the State-wise number of Fast Track Courts reported functional and the number of cases disposed of by them as on 31.03.2011 is enclosed at Annex-II.

(c): Yes, Madam. Some States have continued FTCs beyond 31.3.2011 with their own resources. As per the information received, a statement indicating the State-wise number of Fast Track Courts functional in various States is enclosed at Annex-III.

(d)&(e): No, Madam. However, the Central Government has decided to provide funds on a matching basis upto 31.03.2015 from the 13th Finance Commission Award for salaries of the 10% additional positions of Judges being created in the subordinate Judiciary following the direction of Supreme Court in the case of Brij Mohan Lal Vs. Union of India. The State Governments and Chief Justices of High Courts have been requested that they may utilise these positions for creation of Fast Track Courts also.

In the Conference of Chief Ministers and Chief Justices held in New Delhi on 7th April, 2013, it has been resolved that the State Governments shall, in consultation with the Chief Justices of the respective High Courts, take necessary steps to establish suitable number of Fast Track Courts relating to offences against women, children, differently abled persons, senior citizens and marginalized sections of the society and provide adequate funds for the purpose of creating and continuing Fast Track Courts.